

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

**O.A.No.166/2008
Dated the 25th day of July, 2008.**

CORAM :

HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER

- 1 T.N.Karthikeyan
Senior Trackman, Aroor
Residing at Planthadom,
Irumpayam P.O.,
Via Thalayolaparambu,
Kottayam DT.
- 2 C.R.Madhu Kumar
Gangmate, Aroor Railway Station P.O.,
Residing at Ramamangalathu House,
Poozhikal P.O., Aapanchira
(Vaikom Road), Kottayam DT.
- 3 T.M.Jose
Senior Trackman,
Aroor Railway Station P.O.,
Residing at Thekethala House,
Thazhekadu, Kallentinkara,
Trichur DT.
- 4 A.T Varkey
Senior Trackman,
Aroor Railway Station P.O.,
Residing at Alukka House,
Puliyanam P.O.,
Ankamaly, Ernakulam DT.
- 5 V.M.Gopi
Senior Trackman,
Aroor Railway Station P.O.,
Residing at Karimpadam House,
Cheranellur, Edapally, Ernakulam DT.
- 6 B.Rajendran
Senior Trackman, Aroor Railway Station P.O.
Residing at 814/1, Muthunagar,
Kovilpetti Post, Tutucorin District,
Tamil Nadu.



7 M.Sundaralingam
Senior Trackman,
Aroor Railway Station P.O.,
Residing at Railway Quarters No.6A,
Kumbalam, Ernakulam DT.

8 V.K.Sugathan,
Senior Trackman,
Aroor Railway Station P.O.,
Residing at:Valathu Parambil House,
Puthen Kuruz, Ernakulam DT.

9 M.K.Subramanyan,
Senior Trackman,,
Aroor Railway Station P.O.,
Residing at :Mechirappattu House,
Perumpilly P.O.,
Mulanthuruthy Pin 682 314.

10 P.V.Thomas,
Senior Trackman.,
Aroor Railway Station P.O.,
Residing at:Parekattil House,
Pulliyanam P.O., Angamaly,
Ernakukam DT.

11 K.A.Mohanan,
Senior Trackman,, Ezhupunna,
Residing at : Eremachalil Laksham Veedu,
Puthenoruz, Kaninadu P.O.,
Ernakulam DT.

12 V.N.Sivan,
Senior Trackman
Residing at Vendrappilli House,
Eroor North P.O., Ernakulam DT.

13 K.R.Balaji,
Senior Trackman,
Permanent AddressL3/55, Eswaran Kovil,
VI Street, Emaneswaram P.O.,
Paramakudi, Tamil Nadu.

14 V.K.Bharathi,
Senior Track Woman (Retd)
Residing at:Velliparambil House,
Nadama, Valmeedi, Tripunithura,
Ernakulam DT.



15 K.O.Sivan,
Gangmate, Haripad
Residing at: Onapallil House,
Ala P.O., Chengannoor,
Alleppey DT ... Applicants

By Advocate Mr.T.C.G.Swamy

V/s.

- 1 Union of India represented by the
Secretary to the Government of India,
Ministry of Railways,
Rail Bhavan, New Delhi
- 2 The General Manager,
Southern Railway,
Headquarters Office,
Park Town, Chennai-3.
- 3 The Senior Divisional Personnel Officer,
Southern Railway,
Trivandrum Division
Trivandrum-14. ... Respondents

By Advocate Mr Thomas Mathew Nellimoottil

This application having been heard on 25th July, 2008, the Tribunal on the same day delivered the following

(ORDER)

Hon'ble Mr.George Paracken, Judicial Member

All the applicants in this OA were working at Aroor Railway Station. Some of them have since been transferred to other places. They have claimed City Compensatory Allowance at the rates as applicable to the notified city of Cochin Urban Agglomeration. being paid to the employees of the Postal Department stationed at Aroor. They have also submitted the Annexure A-1 representation dated 30.12.2006 to the 3rd



respondent namely, the Senior Divisional Personnel Officer, Southern Railway, Trivandrum Division but no reply has been received so far.

2 However, the 3rd respondent in his reply affidavit has submitted that the Division Office has already initiated action in the matter and sent letter No.V/P.54/TNU-KUMM dated 29.5.2008 to the Post Master General, Central Region, Kerala Circle, Cochin requesting him to furnish the copies of the documents in connection with the grant of the said allowances to the staff of Postal Department headquartered at Aroor. He has also relied upon the paragraph 1705 of the Indian Railway Establishment Code, Vol.II which deals with the House Rent Allowance/Compensatory (City) Allowance for any locality which reads as under:-

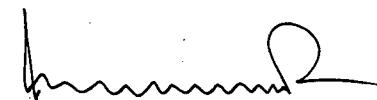
- "i The initial sanction for House Rent Allowance/ Compensatory (City) Allowance for any locality based on the basis of the certificate issued by the Collector/Deputy Commissioner will be issued by Railway Board.
- ii Further extensions based on fresh certificates issued by the Collector/Deputy Commissioner will be granted by the General Manager/Addl. General Manager of the Railway concerned with the concurrence of their FA & CAO after ensuring that the conditions which weighed at the time of initial sanction continue to hold good. The powers so delegated should be exercised by the General Manager/Addl. General Manager personally and not be further redelegated.
- iii In case of doubt, the matter may be referred to Railway Board."

3 I have heard Advocate Mr.T.C.G.Swamy for the Applicants and Advocate Mr.Thomas Mathew Nellimoottil for the Respondents. In view of



the reply of the Sr Divisional Personnel Officer that the matter is under his consideration, no further direction is required to be given to the respondents except that they should finalise the matter as expeditiously as possible.

4 With the aforesaid direction, this OA is disposed of. There shall be no orders as to costs.



GEORGE PARACKEN
JUDICIAL MEMBER

abp